

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 126 OF 2015**

**Dated: 29<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)  
Vs.  
Haryana Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Raheel Kohli

Counsel for the Respondent(s) : Mr. Hemant Singh for R-1

**ORDER**

Learned counsel for the appellant states that he has instructions to withdraw the appeal because the Sales Circular No. U-35/2016 dated 29.08.2016 issued by UHBVN had superseded the earlier circular in dispute.

The appeal is allowed to be withdrawn and is disposed of as such.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt